

CENTRAL SILK BOARD
(AMENDMENT) BILL

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE (SHRI
RAM SEWAK) : I beg to move :

"That the following amendments
made by Rajya Sabha in the Bill further
to amend the Central Silk Board Act,
1948, be taken into consideration."

"Enacting Formula"

- (1) That at page 1, line 1,—
for the word 'Twentieth' the word
'Twenty-first' be substituted

Clause 1

- (2) That at page 1, line 4,—
for the figure "1969" the figure "1970"
be substituted."

MR. DEPUTY-SPEAKER : The motion
is now before the House.

SHRI KANWAR LAL GUPTA
(Delhi Sadar) : On a point of order...

SHRI MADHU LIMAYE (Monghyr) ;
I do not know why vote is not being taken
on the motion that I have moved. I have
moved a proper motion.

SHRI SURAJ BHAN (Ambala) :
Kindly take vote on it.

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय,
मधु लिमये का मोशन है, इसको ले लीजिए ।

श्री मधु लिमये : उपाध्यक्ष महोदय, मेरे
प्रस्ताव पर वोट लीजिए । मैं अपने दूसरे
प्रस्ताव को वापस लेने के लिए तैयार हूँ । श्री
श्रीनिवास मिश्र भी तैयार हो जाएंगे । मैंने
बकायदा प्रस्ताव रखा है, उस पर वोट लिया
जाए ।

MR. DEPUTY-SPEAKER : This is
only a clerical amendment.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैंने
यह प्रस्ताव रखा है कि जब तक कार्य-सूची में
जो प्रस्ताव हैं वह पूरे नहीं होते, सदन ऐडजार्न
न हो ।

SHRI P. N. SOLANKI (Kaira) : On
a point of order ..

MR. DEPUTY-SPEAKER : Shri
Kanwar Lal Gupta is already on a point of
order. I have to hear him first.

श्री मधु लिमये : मेरा प्रस्ताव है, पहले
उस पर वोट लिया जाए ।

MR. DEPUTY-SPEAKER : Shri
Madhu Limaye should know that a motion
can be moved only with the permission of
the Chair, and proper notice of it has to be
given. I cannot accept...

SHRI SRINIBAS MISRA (Cuttack) :
You should permit him. Have you heard
the proposal made by him ? He only
wants that the House should sit until all
the items are finished.

श्री मधु लिमये : यह प्रस्ताव तीन साल
से लटकता चला जा रहा है, इसको घाज
लेना चाहिये । मैंने इसीलिए कहा कि जब तक
कार्यसूची की सभी मदों पर विचार नहीं होता,
तब तक सदन बैठे ।

MR. DEPUTY-SPEAKER : I cannot
accept that motion.

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय,
अभी जो मन्त्री महोदय ने बिल रखा है, वह
राज्य सभा से संशोधित होकर यहां आया है ।
मैं आपका ध्यान रूल 98 और रूल 99
की तरफ़ दिलाना चाहता हूँ । रूल 98 कहता
है—(पृ० 5 पर)

"If a Bill other than a Money Bill
passed by the House and transmitted to
the Council is returned to the House
with amendments, it shall on receipt be
laid on the Table."

और रूल 99 कहता है—

"After the amended Bill has been laid
on the Table, any Minister in the case of
a Government Bill or in any other case
any member may, after giving two days'
notice, or with the consent of the
Speaker without notice, move that
the amendments be taken into
consideration."

MR. DEPUTY-SPEAKER : The hon. Member need not explain. The rules are very clear

श्री कंबर लाल गुप्त : ग्राम इतने इंपोर्टेंट क्यों हैं ? इसमें मेरे केवल दो ऐतराज हैं। एक तो यह है कि इन्होंने जो नोटिस देना चाहिए था, वह नहीं दिया और स्पीकर की भी इन्होंने परमिशन नहीं ली कि वे इसकी कंसेंट दें।

दूसरा ऐतराज यह है कि टेबल के ऊपर जो ले करना चाहिए था वह इन्होंने नहीं किया। इसलिए दोनों शर्तें नहीं होने की वजह से इस बिल को नहीं आना चाहिए था।

SHRI R. D. BHANDARE (Bombay-Central) : Permission has been given by the Speaker.

MR. DEPUTY-SPEAKER : I am told by the office that it was laid on the Table of the House on the 11th May, and the Speaker has also given permission.

The question is :

"That the following amendments made by Rajya Sabha in the Bill further to amend the Central Silk Board Act, 1948, be taken into consideration :—

Enacting Formula

- (1) That at page 1, line 1,—

for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

- (2) That at page 1, line 4,—

for the figure "1969" the figure "1970" be substituted.

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

Enacting Formula

- (1) That at page 1, line 1,—

for the word "Twentieth" the word "Twenty-first" be substituted."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

Clause 1

- (2) That at page 1, line 4,—

for the figure "1969" the figure "1970" be substituted

The motion was adopted.

SHRI RAM SEWAK : I move :—

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MR. DEPUTY-SPEAKER : The question is :—

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

15.48 hrs.

TEA (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF TRADE (SHRI RAM SEWAK) : I move :

"That the following amendments made by Rajya Sabha in the Bill further to amend the Tea Act, 1953, be taken into consideration :—

"Enacting Formula

- (1) That at page 1, line 1,—

for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

- (2) That at page 1, line 3,—

for the figure "1969" the figure "1970" be substituted."

MR. DEPUTY-SPEAKER : The question is :

"That the following amendments made by Rajya Sabha in the Bill further to amend the Tea Act, 1953 be taken into consideration :—

"Enacting Formula

- (1) That at page 1, line 1,—

for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

- (2) That at page 1, line 3,—

for the figure "1969" the figure "1970" be substituted.

The motion was adopted.